

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 05/(MAH)/2015

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.03.2017

NAME OF THE PARTIES: Mr. Nowroz Fali Jilla

V/s.  
M/s. Tata Investment Corporation & Anr.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Pranesh J. Gada	Mr. Dhanuka & Partners Adv. for Respondent No. 1 & 2	
2.	L. M. JENKINS i/b LMJ LAW PRACTICE	Advocate for Petitioner/ Appellant  <u>Order</u>	Maria Jenkins

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For the Respondent side has not filed the reply within the time given, at request of the Respondent Counsel, liberty is given to file the reply within two weeks hereof, failing which, the right to file the reply will be waived.

List this matter for hearing on 7.4.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)